

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6712/2024

(Arising out of impugned final judgment and order dated 18-04-2024 in A482 No. 11232/2024 passed by the High Court Of Judicature At Allahabad)

RAJ KHAN @ TAJJU

Petitioner(s)

VERSUS

SATE OF U.P. & ANR.

Respondent(s)

( IA No. 113692/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 113695/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Charu Mathur, AOR  
Dr. Charu Mathur, Adv.  
Ms. Tanvi Dubey, Adv.  
Mr. Ganesh M, Adv.

For Respondent(s) Ms. Sakshi Kakkar, AOR  
Ms. Shephalika Srivastava, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the State seeks and is granted three weeks time for filing the counter affidavit.

List on 25.11.2024.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)